



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 43. CUTTACK, FRIDAY, OCTOBER 23, 1942.

 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATIONS.

The 23rd October 1942.

No. 11183-L.S.-G.(C).—Whereas the Governor of Orissa is of opinion that it is expedient, in order to ensure the due maintenance of the vital services, under the administration of the District Board, Balasore, in the event of hostile attack, to supersede the said District Board; now, therefore, the Governor of Orissa, in exercise of the powers conferred upon him by sub-rule (6) of rule 51-F of the Defence of India Rules, is pleased to supersede the Balasore District Board for a period of six months from the date of this Resolution.

The 23rd October 1942.

No. 11185-L.S.-G. (C).—Whereas the Governor of Orissa is of opinion that it is expedient, in order to ensure the due maintenance of the vital services under the administration of the Sadar Local Board, Balasore ^{Local Board, Bhadrak}, in the event of hostile attack, to supersede the said Local Board; now, therefore, the Governor of Orissa, in exercise of the powers conferred upon him by sub-rule (6) of rule 51-F of the Defence of India Rules, is pleased to supersede the Sadar Local Board, Balasore ^{Local Board, Bhadrak} for a period of six months from the date of this notification

By order of the Governor

S. DAS,

Secretary to Government.

FINANCE DEPARTMENT.

NOTIFICATION.

The 14th October 1942.

No. 11112-F. (C)/F. 193/42.—In exercise of the powers conferred by clause (b) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the following amendment shall be made to the Orissa Travelling Allowance Rules, namely :—

AMENDMENT.

In Appendix 9 to the said Rules, after the entry number 1, the following entry shall be inserted, namely :—

1 A	Non-Gazetted outsider Assistant Settlement Officers employed in Settlement Operations.	Rs. 12 0
-----	--	----------

By order of the Governor,

C. S. JHA,

Deputy Secretary to Government.

EDUCATION DEPARTMENT.

NOTIFICATION.

The 15th October 1942.

No. 11158-E.(C).—In exercise of the powers conferred by sub-section (1) of sections 4 and 5 of the Charitable Endowments Act, 1890 (VI of 1890), and on the application and with the concurrence of the Principal, Khallikote College and Vice-President, Khallikote College Managing Committee at Berhampur, the persons acting in the administration of "The Pentland and Macmichael Scholarship Fund at Berhampur", the Governor of Orissa is pleased to direct that the stock of 3½ per cent loan of 1842-43 mentioned below, which has been purchased out of the savings from the said fund, shall, as from the date of the first publication in the Orissa Gazette of this notification, vest and be henceforth vested in the Treasurer of Charitable Endowments for the territories subject to the Government of Orissa and be administered and the income thereof applied in the manner and for the purposes set forth in the scheme of which particulars are contained in the second schedule to the notification No. 1239-Home (Education), dated the 24th November 1916, issued by the Government of Madras and any amendments made or to be made thereto :—

Stock of 3½ per cent loan of 1842-43 for Rs. 1,200 (Rupees one thousand and two hundred only) held by the Treasurer, Charitable Endowments, Orissa.

By order of the Governor,

S. DAS,

Secretary to Government.

LAW DEPARTMENT.

NOTIFICATIONS.

The 13th October 1942.

No. 2859-L.—In exercise of the powers conferred by section 5 of the Orissa Legislative Assembly Members' Salaries and Allowances Act, 1938 (Orissa Act II of 1938), the Governor of Orissa is pleased to direct that the following amendments shall be made in the rules published with the notification of the Government of Orissa in the Law and Commerce Department No. 1665-L., dated the 7th March 1938, namely :—

AMENDMENTS.

For rules 7, 8 and 9 of the said rules, the following rules shall be substituted, namely :—

" 7. When seven days or less intervene between two meetings, a member who attends both or who attends one meeting in the series immediately preceding the interval and one meeting in the series immediately following it, may draw allowances as follows :—

(a) If he returns to his place of residence, he may draw either one fare and a half for the journey each way and travelling allowance for road journey to which he may be entitled for such journeys or daily allowance for the interval during which no meeting takes place, whichever is less ; or

(b) if he stays at the place of meeting, he may draw daily allowance for the interval or the amount allowable under clause (b) of section 4 of the Act, whichever is less.

" 8. When more than seven days but not more than fourteen days intervene between two meetings, a member who attends both or who attends one meeting in the series immediately preceding the interval and one meeting in the series immediately following it, may draw allowances as follows :—

(a) If he returns to his place of residence, he may draw one fare and a half for the journey each way and any travelling allowance for road journey to which he may be entitled for such journeys ; or

(b) if he stays at the place of meeting, he may draw daily allowance for the interval during which no meeting takes place or the amount allowable under clause (b) of section 4 of the Act, whichever is less.

" 9. When more than fourteen days intervene between two meetings, a member, who attends both or who attends one meeting in the series immediately preceding the interval and one meeting in the series immediately following it, may draw allowances as follows :—

(a) If he returns to his place of residence, he may draw travelling allowance at the rates specified in clause (b) of section 4 of the Act ; or

- (b) if he stays at the place of meeting, he may draw daily allowance for fourteen days, or the amount allowable under clause (a) of this rule, whichever is less."

The 15th October 1942.

No. 11165—III-16/42-J.(C).—In supersession of all previous orders on the subject and in exercise of the power conferred by rule 9 of Order XXVI of Schedule I of the Code of Civil Procedure, 1908, the Governor of Orissa is pleased to make the following rules relating to the issue of commissions to qualified persons:—

RULES REGARDING THE ISSUE OF COMMISSIONS TO QUALIFIED PERSONS.

1. These rules may be called the Civil Court Survey Commission Rules, 1942. They shall come into force on the 25th October 1942.

2. (1) When a commission issued by a Civil Court under rule 9 of Order XXVI of Schedule I of the Code of Civil Procedure, 1908, is of such a nature as to require that the person executing it shall possess knowledge of surveying, it shall, so far as possible be issued only to a person whose name is entered in a list maintained by the District Judge in the manner set forth below:—

Provided that a Civil Court may issue a commission to salaried Amins in judgements in which they still exist.

(2) Each District Judge shall maintain a list of persons qualified to execute such commissions from amongst persons possessing the following qualifications:—

- (a) The holding of a certificate of proficiency in surveying granted in accordance with these rules or in accordance with rules promulgated with Bengal Government Resolutions no. 2047-J.D., dated the 9th October 1901, and no. 2724-J.D., dated the 24th September 1904, which were published in the issues of the *Calcutta Gazette* of the 16th October 1901, and 28th September 1904, respectively, and notification no. 4962-J., dated the 24th June 1922, republished at page 918 of Part II of the *Bihar and Orissa Gazette*, dated the 6th September 1922, as subsequently amended by Bengal Government notification no. 1382-J., dated the 7th February 1930, republished at page 62 of Part III of the *Bihar and Orissa Gazette*, dated the 12th March 1930 or in accordance with the rules promulgated in the *Bihar and Orissa Government* notification no. 4783-J.R., dated the 26th October 1934, published in Part II of the *Bihar and Orissa Gazette*, dated the 7th November 1934 and in the Bihar Government notification no. 2088-J., dated the 27th July 1938, republished in Part IV of the *Orissa Gazette*, dated the 26th August 1938.

- (b) The possession of an equivalent or higher qualification.

This shall include the passing of the following examinations: Bachelor of

Civil Engineering; Intermediate Civil Engineering; the examination for overseers of the Public Works Department (but not that for sub-overseers); Subordinate Engineer's Certificate Examination.

- (c) The satisfactory execution of survey commissions for the Civil Courts in the judgeship during a period of not less than ten years before the 1st December 1934.

As between persons included in the aforesaid list preference should ordinarily be given to those who are pleaders, except in those special cases in which an expert knowledge of survey may be more important than a knowledge of law.

CONSTITUTION AND FUNCTIONS OF THE EXAMINATION BOARD.

3. Certificates of proficiency in surveying will be granted to persons desirous of qualifying themselves for execution of Civil Court commissions requiring a knowledge of survey on their passing the examination held annually under these rules:

Provided that no certificate shall issue to any person who has not been duly enrolled as a pleader.

4. The examination will be conducted by an Examination Board which will be composed as follows:—

- (1) A High Court Judge to be nominated by the High Court of Judicature at Patna—*President*.

Members.

- (2) A District Judge to be nominated by the High Court of Judicature at Patna.
(3) The Principal of the Bihar College of Engineering—*Secretary*.
(4) The Member of the Board of Revenue, Bihar.
(5) The Principal, Orissa School of Engineering, Cuttack—*Joint Secretary*.

5. Certificates issued to successful candidates will be signed by the Secretary.

6. The Board will, through their Secretary and Joint Secretary arrange to conduct the examination, to appoint examiners and receive their reports, to issue instructions to the candidates, to record marks and announce results, to receive examination fees, and to pay the examiners and contingent expenses. The Board will also determine the scale of remuneration to be given to the examiners, in consultation with the Government of Bihar and the Government of Orissa.

NOTE.—The fees received by the Joint Secretary from candidates appearing at the Cuttack centre will be credited to the Orissa Government account and those received by the Secretary from candidates appearing at the Patna Centre will be credited to the Bihar Government account. All costs for holding the examination at Patna and Cuttack centres will be met by their respective Governments. As the theoretical paper will be the same, its cost of setting and examining will be paid by the two Governments according to the number of candidates appearing at each centre.

RULES FOR THE EXAMINATION OF CANDIDATES FOR CERTIFICATES OF PROFICIENCY IN SURVEYING.

7. An examination for these certificates will be held once annually in the month of February, or at such time as may be notified, at the following centres:—

- (i) Bihar College of Engineering, Patna—
for Bihar candidates.
- (ii) The Orissa School of Engineering—
for Orissa candidates.

8. The maximum number of names that will ordinarily be registered for the examination at either centre is 20.

9. In the event of more candidates than are provided for in rule 8 being registered for examination in any year, the number registered for examination may be increased for that year. If in the opinion of the officer controlling the examination the number of candidates for examination be too great to be examined at one time, he may arrange for two separate examinations in the field tests. All candidates shall appear at the same paper examination.

10. The registration of candidates for the examination will be conducted by the Secretary in the case of candidates from Bihar and by the Joint Secretary in the case of candidates from Orissa.

11. No candidate will be admitted to the examination unless he has been enrolled as a pleader or has obtained the degree of Bachelor of Law or an equivalent degree, or having passed all other examinations for such degree has appeared at the final examination for the degree, and

- (i) has obtained credit for attendance at the special course of instruction not less than one year and not more than four years previous to the date of the examination, or
- (ii) has been registered for admission to the Intermediate Engineering Examination of the Patna University, or
- (iii) has passed the Sub-Overseer Examination, or
- (iv) has obtained the Surveyor's certificate of one of the Government Survey Schools, or
- (v) be specially exempted from the operation of this rule by the Board controlling the examination.

12. No candidate will be admitted to the examination more than three times.

13. Candidates for admission to the practical examination shall, after they have had their applications on the prescribed form countersigned by the District Judge (or the Principal of the Law College as the case may be) forward them to the Secretary or the Joint Secretary of the Examination Board as the case may be so as to reach his office on such date in January as may be fixed by the Board and notified in two issues of the *Bihar Gazette* and the *Orissa Gazette* during the preceding month. Each application shall be accompanied by a receipt from

the local treasury certifying that the examination fee of Rs. 50 has been paid into the treasury; unless such receipt be received, the candidate's name will not be registered.

NOTE.—The Joint Secretary will forward a copy of the list of candidates registered at his centre to the Secretary for the information of the Board and to complete the record.

14. Each examination is complete in itself. A candidate will be required to pass the examination in every test, and will not be exempted from a test on the ground that he satisfied the examiner in it previously.

15. No certificates of partial success will be issued.

16. The examination will comprise the following tests:—

- I. A paper on practical surveying (three hours).
 - *II. A practical test in chain surveying, during which the candidate's knowledge of the use of a prismatic compass will be tested.
 - III. A practical test in plane tabling.
 - IV. A practical test in levelling.
 - V. An oral and practical test in the adjustment and care of surveying instruments.
 - VI. Plotting and calculations in connection with the work done in the field.
- Tests Nos. II, III and IV will be such as can be completed by the candidate within four hours.

RULES AS TO SPECIAL COURSE OF PRACTICAL INSTRUCTION.

This special course in itself is of little use as a training in surveying. It is only intended as a preliminary instruction; the real training depends on the work done in the field during the year's interval between the course and the examination.

17. The training will be arranged at the Bihar College of Engineering, Patna and the Orissa School of Engineering, Cuttack for six weeks in the months of January and February each year. The course will consist of four hours' field work and two hours' class work daily. The class will be confined to Pleaders, Graduates-in-Law and *bona fide* students for the degree of Bachelor of Law.

NOTE.—All costs of training at Patna centre will be borne by Bihar Government and those at Cuttack centre by Orissa Government.

18. The heads of these institutions will fix the exact dates in each season and the sites of training, and inform the candidates.

19. The class will be held under canvas, and the necessary tents for this purpose will be provided by Government.

20. A separate instructor for each class at Patna and Cuttack approved by the Board will be appointed by the Head of the Bihar

* If in the candidate's opinion the test area fixed for Test No. II cannot be done by means of a chain survey, he may use the method of prismatic compass surveying, justifying a note in his field-book his rejection of the former method.

College of Engineering, Patna and the Principal of the Orissa School of Engineering respectively for eight weeks in each season.

21. Attendance will not be marked any day unless the pupil attends for the full working hours, and if a pupil does not work satisfactorily, he will be marked as absent.

22. The instructor shall keep a register of attendance. To obtain credit for attendance at this special course of instruction a candidate shall have been entered according to rule 21 as having attended at least 80 per cent of the full number of working days, and this attendance shall be so distributed that the Board is satisfied that none of the subjects taught has been neglected. He shall also submit maps and sections of all field work to the satisfaction of the instructor.

23. The teacher of the class will not be permitted to give private certificates for this course.

24. A statement showing the total attendance of each pupil will be forwarded to the Secretary.

25. The instructor will arrange for tents, coolies and instruments under the supervision of the Head of the Bihar College of Engineering, Patna, or the Principal of the Orissa School of Engineering as the case may be.

26. The fee for the course will be Rs. 100 payable in advance.

NOTE.—Fees paid by Bihar candidates should be credited to the Bihar Government and those by Orissa candidates to the Orissa Government.

27. Any candidate who desires to undergo the course of training shall apply to the Secretary or the Joint Secretary of the Examination Board as the case may be not later than such date in November as may be fixed annually by the Secretary and notified in the first two issues of the *Bihar Gazette* and the *Orissa Gazette* during that month. The application shall be endorsed by the District Judge in the case of pleaders or by

the Principal of the Law College in the case of Graduates-in-Law or Law students. It shall state the centre which the candidate wishes to join and shall be accompanied by a receipt from the treasury certifying that the fee of Rs. 100 for the course has been deposited into the treasury; unless such receipt be received, the candidate's name will not be registered.

28. The number of candidates admitted for training at either centre will ordinarily be not more than 24. Should the number of candidates exceed 24, the Board may arrange a second course. Should the number of candidates be greater than it is practicable to accommodate, the Board shall be entitled to reject, without assigning any reason for their action, such applications as they may deem advisable.

29. Pupils attending the class are expected to make their own arrangements for residence.

The following is the syllabus of instruction:—

(a) Practical work—

Two weeks on chain surveying, two weeks on plane tabling, one week on prismatic compass, and one week on levelling.

(b) Class work—

Use of mathematical instrument.	Variation of compass.
Construction on scales	Preparation of field-books from maps.
Mensuration of areas	Elementary principles of levelling.
Plotting ...	... Plotting of level sections.

By order of the Governor,
W. W. DALZIEL,
Secretary to Government.

Finance Statement of Central Co-operative Banks
LIABILITIES AND QUASI-LIABILITIES.

PART

Name of Bank.	Outside the movement.				Within the movement.				
	Deposits—Fixed Current, Recurring, Provident Fund or Savings Bank, by non-members or by members in an individual capacity.	Debentures.	Drawn portion of cash credit from outside banks, e.g., Imperial Bank of India.	Other items, e.g., loans from Government and outside persons.	Fixed deposits or loans received from Societies or Central Banks or Provincial Bank.	Drawn portion of cash credit with the Provincial Bank.	Savings Bank or current accounts held in favour of Societies or Central Banks.	Reserve Fund of the Bank itself.	Paid-up share capital.
	1	2	3	4	5	6	7	8	9
	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
1. Orissa Provincial Co-operative Land Mortgage Bank, Ltd.	..	..	..	1,00,000	..	..	..	2,307	61,005
2. Cuttack Central Co-operative Bank, Ltd.	3,59,897	..	..	40,016	4,256	..	4,414	21,300	67,314
3. Bankl-Dompura Central Co-operative Union, Ltd.	1,05,533	..	..	52,242	38,444	..	13,449	41,449	55,040
4. Kujang Central Co-operative Union, Ltd.	1,16,224	..	..	43,602	10,329	..	2,266	3,226	32,110
5. Kendrapara Central Co-operative Bank, Ltd.	1,49,840	..	..	42,711	2,297	..	101	8,638	26,688
6. Jajpur Central Co-operative Bank, Ltd.	1,69,860	..	..	25,970	12,290	..	2,151	9,635	42,141
7. Angul Central Co-operative Banking Union, Ltd.	1,13,820	..	..	26,884	4,436	..	10,972	34,100	34,163
8. Puri Central Co-operative Bank, Ltd.	1,19,114	..	..	19,864	707	..	250	12,074	31,109
9. Khurda Central Co-operative Bank, Ltd.	1,42,748	..	..	..	8,682	..	9,963	36,812	60,532
10. Nimapara Central Co-operative Union, Ltd.	14,677	..	..	63,733	1,074	..	219	3,757	19,460
11. Balasore Central Co-operative Bank, Ltd.	6,10,680	..	..	964	16,798	..	50	50,149	66,534
12. Bhadrak Central Co-operative Bank, Ltd.	1,38,831	..	..	91,349	2,780	..	1,563	24,266	46,253
13. Sambalpur Central Co-operative Bank, Ltd.	55,023	..	..	10,862	..	..	2,039	13,310	16,042
14. Bargarh Central Co-operative Bank, Ltd.	33,465	..	..	11,566	8,590	..	..	23,478	24,358
15. Berhampur Co-operative Central Bank, Ltd.	5,54,710	..	..	..	1,71,063	..	..	26,953	83,572
16. Aska Co-operative Central Bank, Ltd.	4,07,017	..	41,365	..	74,112	14,315	9,266	37,831	1,20,353
Total ..	25,01,491	..	41,765	5,29,763	3,55,938	14,315	58,703	3,49,185	7,01,663

and Unions of Orissa for the quarter ending the 30th June 1942.

ASSETS AND QUASI-ASSETS.

ASSETS AND QUASI-ASSETS.											
Name of Bank.	Within the movement—concl.				Total liabilities (total of columns 1 to 10).	Outside the movement.					
	Other items (e.g., outstanding charges, interest, Building Fund, Sinking Fund, Bad Debt Fund, etc).	Undrawn liabilities, e.g., cash credit accounts, guaranteed by the Provincial Bank to Central Banks and by Central Banks or to Societies.		Cash in hand and in outside banks.		Government paper (market value).			Post Office Savings Bank deposits.	Post Office Cash Certificates.	Other investments of a liquid nature in outside concerns.
		To cover deposits.	For loan transactions.			Purchased out of General Funds (unencumbered portion).	Pledged as cover for cash credits (encumbered portion).	Purchased Reserve out of Fund.			
	10	11	12	13	14	15(a)	15(b)	15(c)	16(a)	16(b)	17
	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
1. Orissa Provincial Co-operative Land Mortgage Bank, Ltd.	6,907	..	..	1,70,219	33,975	..	..	2,224	..	..	..
2. Cuttack Central Co-operative Bank, Ltd.	65,300	..	6,733	5,62,477	25,392	..	..	..	13,939	5,000	4,500
3. Banki-Dompara Central Co-operative Union, Ltd.	10,284	..	2,075	3,28,441	43,099	..	6,800	4,100	10,000	..	10,333
4. Kujang Central Co-operative Union, Ltd.	22,269	..	..	2,29,996	23,766	..	..	..	6,544	..	7,638
5. Kendrapara Central Co-operative Bank, Ltd.	14,667	..	..	2,44,742	11,188	..	..	..	9,994	610	500
6. Jajpur Central Co-operative Bank, Ltd.	26,405	..	..	3,88,452	13,965	..	..	..	6,450	2,470	..
7. Angul Central Co-operative Banking Union, Ltd.	44,441	..	..	2,68,816	52,597	..	..	..	7,621	10,747	7,800
8. Puri Central Co-operative Bank, Ltd.	17,305	..	..	2,00,423	1,925	..	..	..	5,666	1,322	4,463
9. Khurda Central Co-operative Bank, Ltd.	9,836	..	..	2,75,563	10,570	..	..	..	7,120	..	18,840
10. Nimapara Central Co-operative Union, Ltd.	12,142	..	..	1,15,062	2,296	..	..	..	0,062	5,971	5,898
11. Balasore Central Co-operative Bank, Ltd.	66,391	..	..	8,11,466	61,721	..	..	..	10,147	..	20,845
12. Bhadrak Central Co-operative Bank, Ltd.	20,634	..	..	3,25,877	9,379	..	..	..	10,001	..	500
13. Sambalpur Central Co-operative Bank, Ltd.	18,842	..	..	1,16,168	7,798	..	..	..	6,524	1,200	..
14. Bargarh Central Co-operative Bank, Ltd.	26,599	..	..	1,28,166	2,880	..	..	6,000	9,399	1,150	..
15. Berhampur Co-operative Central Bank, Ltd.	41,233	19,403	..	12,82,581	1,20,216	1,95,000	1,61,500	..	132	..	2,541
16. Aska Co-operative Central Bank, Ltd.	1,12,997	25,000	..	8,17,266	59,723	..	53,975	..	9,598	..	18,215
Total ..	5,25,092	44,403	8,808	61,65,545	4,80,690	1,95,000	2,27,275	12,324	1,19,397	27,770	1,02,213

Finance Statement of Central Co-operative Banks
ASSETS AND QUASI-ASSETS. PART

Name of Bank.	Outside the movement— concl.	Within the movement.							
	Undrawn balances of cash credit with Presidency or Joint Stock Banks.	Undrawn balance of cash credit with Provincial Bank.	Loans to Agricultural Societies.	Loans to non-Agricultural Societies.	Loans or deposits due to the Central Banks by the Provincial Bank or other Central Banks.	Loans and deposits due to the Provincial Bank by Central Banks.	Uncalled share capital.	Unpaid share capital.	Guaranteed share capital.
	18	19	20	21	22	23	24	25	26
	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
1. Orissa Provincial Co-operative Land Mortgage Bank, Ltd.	..	..	1,34,803	..	..	..	60,615	..	..
2. Cuttack Central Co-operative Bank, Ltd.	..	..	4,11,965	5,836	..	..	27,784	22	..
3. Banki-Dompara Central Co-operative Union, Ltd.	..	..	2,19,841	2,275	..	..	..	..	..
4. Kujang Central Co-operative Union, Ltd.	..	..	1,60,372	655	..	..	..	..	..
5. Kendrapara Central Co-operative Bank, Ltd.	..	..	1,82,298	..	..	..	6,672	..	..
6. Jajpur Central Co-operative Bank, Ltd.	..	..	1,96,967	6,200	..	..	4,064	4,460	..
7. Angul Central Co-operative Banking Union, Ltd.	..	..	2,02,467	2,414	..	..	7,947	..	..
8. Puri Central Co-operative Bank, Ltd.	..	..	1,10,691	17,846	..	..	5,990	3,066	..
9. Khurda Central Co-operative Bank, Ltd.	..	..	1,47,342	36,100	..	..	..	4,178	..
10. Nimapara Central Co-operative Union, Ltd.	..	..	79,561	2,450	..	..	..	..	..
11. Balasore Central Co-operative Bank, Ltd.	..	..	5,11,775	199	9,818	..	40,166	..	..
12. Bhadrak Central Co-operative Bank, Ltd.	..	..	2,50,414	128	..	..	1,328	..	..
13. Sambalpur Central Co-operative Bank, Ltd.	..	..	66,733	7,630	..	..	22,983	11,788	..
14. Bargarh Central Co-operative Bank, Ltd.	..	..	57,267	5,059	..	..	7,380	5,972	..
15. Berhampur Co-operative Central Bank, Ltd.	1,04,920	70,000	4,87,543	21,052	2,11,953	45,000	15,578	..	..
16. Aska Co-operative Central Bank, Ltd.	3,135	10,655	5,88,203	15,265	37,831	..	58,150	21,497	..
Total ..	1,08,055	80,655	38,08,647	1,23,309	3,59,602	45,000	2,58,947	50,973	..

and Unions of Orissa for the quarter ending the 30th June 1942.
I—concl'd.

Name of Bank.	Other investments inside the movement.	Within the movement—concl'd					Remarks.
		Total assets.	Net profit of last year.	Rates of interest on which money is usually—		Last dividend declared.	
				Borrowed.	Lent.		
—	27	28	29	30	31	32	33
	Rs.	Rs.	Rs.				
1. Orissa Provincial Co-operative Land Mortgage Bank, Ltd.	4,585	1,75,587	4,037	3½%	7%	1%	
2. Cuttack Central Co-operative Bank, Ltd.	1,12,840	5,79,471	28,577	2% and 5%	6½%	—	
3. Banki-Dompura Central Co-operative Union, Ltd.	13,045	3,47,493	—	3½%	6½%	3½%	
4. Kulana Central Co-operative Union, Ltd.	39,225	2,38,120	16,083	1½%	6½%	9½%	
5. Kendrapara Central Co-operative Bank, Ltd.	36,124	2,03,554	3,539	2%	6½%	—	
6. Jajpur Central Co-operative Bank, Ltd.	44,188	2,51,010	6,255	2% to 6%	6½% and 7½%	—	
7. Angul Central Co-operative Banking Union, Ltd.	47,061	2,30,647	1,460	3½%	6½%	—	
8. Puri Central Co-operative Bank, Ltd.	25,751	1,67,584	—	6½%	7½%	—	
9. Khurda Central Co-operative Bank, Ltd.	60,529	2,80,501	—	3% to 4%	6½%	—	
10. Nimapara Central Co-operative Union, Ltd.	25,353	1,27,261	10,458	2%	2% and 7½%	—	
11. Balasore Central Co-operative Bank, Ltd.	1,59,365	7,74,090	27,494	8%	6½% and 7½%	—	
12. Bhadrak Central Co-operative Bank, Ltd.	75,533	3,46,830	26,615	2%	6½% and 7½%	—	
13. Sambalpur Central Co-operative Bank, Ltd.	22,169	1,12,259	—	6½%, 7½% and 26%	2% to 3½%	—	
14. Parganah Central Co-operative Bank, Ltd.	40,899	1,22,745	—	3½% to 5%	6½% to 10%	—	
15. Berhampur Co-operative Central Bank, Ltd.	95,907	12,97,734	12,936	4%	7½%	4%	
16. Aska Co-operative Central Bank, Ltd.	24,635	8,22,445	10,634	1% to 5%	6% to 7½%	6% to 3%	Individuals. Co-operative Societies.
Total	2,01,256	62,57,312	1,40,458	—	—	—	

Finance Statement of Central Co-operative Banks and Unions of Orissa

PART

Name of Bank.	Deposits and liabilities of the kind dealt with in columns 1 and 2 of Part I.								
	On Current Account.	On Savings Bank Account.	Recurring and Provident Fund deposits.		Deposits for not more than three months.	Amount matured but not claimed.	Other deposits and liabilities falling due.		
			Matured for payment.	Not matured.			In twelve months from commencement of present quarter (i.e., of quarter in which this return is submitted).		In next twelve months.
							In the next thirty days.	In the next eleven months.	
	1	2	3(a)	3(b)	4	5	6	7	8
	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
1. Orissa Provincial Co-operative Land Mortgage Bank, Ltd.	...	...	...	...	...	...	...	...	...
2. Cuttack Central Co-operative Bank, Ltd.	...	26,155	...	18,691	...	3,00,719	...	490	2,009
3. Banki-Dompara Central Co-operative Union, Ltd.	...	3,243	...	8,728	...	2,250	37,437	2,870	...
4. Kulang Central Co-operative Union, Ltd.	...	8,914	...	5,459	...	77,147	...	23,095	...
5. Kendrapara Central Co-operative Bank, Ltd.	...	1,381	751	1,389	...	1,44,091	...	1,725	...
6. Jaipur Central Co-operative Bank, Ltd.	...	4,101	...	6,400	...	1,57,920	...	...	...
7. Angul Central Co-operative Banking Union, Ltd.	...	87	48	5,000	...	11,100	26,373	...	23,424
8. Puri Central Co-operative Bank, Ltd.	...	10,345	30	2,842	...	1,05,697	...	...	...
9. Khorda Central Co-operative Bank, Ltd.	...	8,741	...	15,634	...	58,297	31,048	...	14,717
10. Nimapara Central Co-operative Union, Ltd.	...	239	...	...	...	12,064	...	2,324	...
11. Lalasore Central Co-operative Bank, Ltd.	...	4,464	3,079	5,569	...	5,97,468	...	...	...
12. Bhadrak Central Co-operative Bank, Ltd.	...	3,027	821	8,457	...	1,24,042	...	...	...
13. Sambalpur Central Co-operative Bank, Ltd.	...	1,789	...	...	...	53,201	...	...	...
14. Bargarh Central Co-operative Bank, Ltd.	...	663	...	2,857	...	29,845	...	...	...
15. Berhampur Co-operative Central Bank, Ltd.	2,95,411	1,06,257	...	11,731	...	2,100	90,225	1,74,751	1,33,955
16. Aska Co-operative Central Bank, Ltd.	11,435	11,605	...	13,779	...	18,872	21,650	42,701	2,04,603
Total	3,07,850	1,95,111	4,737	1,00,739	...	17,04,116	1,98,763	2,47,949	3,78,707

for the quarter ending the 30th June 1942.

II.

Name of Bank.	Deposits and debentures of the kind dealt with in columns 1 and 2 of Part I—concl'd.				Repayment of loans by societies.			Remarks.
	Other deposits and debentures falling due—concl'd.		Amount of loans outstanding against societies (columns 20 and 21 of Part I).	Of the sum mentioned in column 11, the amount overdue from societies.	Estimated.		Actuals in twelve months preceding the present quarter.	
	In twelve months following.	In subsequent years.			In twelve months from the commencement of the present quarter.	In next twelve months.		
	9	10	11	12	13	14	15	16
	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	
1. Orissa Provincial Co-operative Land Mortgage Bank, Ltd.	...	...	1,345,003	...	12,663	12,583	4,820	
2. Cuttack Central Co-operative Bank, Ltd.	2,529	...	4,17,861	4,10,218	45,000	40,000	29,188	
3. Banki-Dompara Central Co-operative Union, Ltd.	29,650	34,486	2,22,116	2,18,304	55,000	60,000	32,792	
4. Kujang Central Co-operative Union, Ltd.	...	1,499	1,61,027	1,61,027	20,000	4,000	26,988	
5. Kendrapara Central Co-operative Bank, Ltd.	...	498	1,82,298	1,73,082	17,900	20,000	19,789	
6. Jajpur Central Co-operative Bank, Ltd.	...	1,439	2,03,167	1,97,538	20,000	50,000	27,630	
7. Angul Central Co-operative Banking Union, Ltd.	23,426	23,484	2,04,881	2,01,573	40,000	4,000	20,479	
8. Puri Central Co-operative Bank, Ltd.	...	...	1,28,537	75,712	6,926	4,000	10,650	
9. Khurda Central Co-operative Bank, Ltd.	2,774	16,538	1,83,443	1,70,793	25,000	15,000	21,063	
10. Nimapara Central Co-operative Union, Ltd.	...	50	82,411	80,185	16,000	14,000	12,529	
11. Balasore Central Co-operative Bank, Ltd.	...	...	5,12,174	5,08,030	71,000	60,000	1,21,675	
12. Bhadrak Central Co-operative Bank, Ltd.	...	2,571	2,51,542	2,50,542	25,000	20,000	25,667	
13. Sambalpur Central Co-operative Bank, Ltd.	...	...	74,568	74,568	8,000	5,000	3,451	
14. Bargarh Central Co-operative Bank, Ltd.	...	...	62,326	55,951	15,000	15,000	17,726	
15. Berhampur Co-operative Central Bank, Ltd.	80,535	68,738	5,08,395	92,960	1,81,3692	65,014	3,45,209	
16. Aska Co-operative Central Bank, Ltd.	55,849	23,524	6,03,468	3,34,755	1,50,000	1,00,000	1,99,883	
Total	1,94,063	1,62,876	39,31,956	25,11,408	8,21,978	5,61,691	8,52,491	

PART III.

Statement showing the liabilities falling due in the next four quarters and the estimated repayment of loans by societies.

Name of Bank.	Portion of deposits or debentures of the kind dealt with in columns 1 and 2 of Part I falling due in each quarter in twelve months from commencement of present quarter (6th and 7th columns of Part II).				Unpaid matured deposits.	Repayments of loans by societies estimated in each quarter in twelve months from commencement of present quarter (column 13 of Part II).			
	I Quarter.	II Quarter.	III Quarter.	IV Quarter.		I Quarter.	II Quarter.	III Quarter.	IV Quarter.
	1	2	3	4	5	6	7	8	9
	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
1. Orissa Provincial Co-operative Land Mortgage Bank, Ltd.	...	...	...	..	...	3,312	6,263	988	2,123
2. Cuttack Central Co-operative Bank, Ltd.	490	...	...	...	3,09,719	15,000	5,000	5,000	20,000
3. Banki-Dompura Central Co-operative Union, Ltd.	27,457	2,870	...	...	2,250	5,000	10,000	15,000	25,000
4. Kujang Central Co-operative Union, Ltd.	...	...	...	23,085	77,147	3,000	10,000	8,000	2,000
5. Kendrapara Central Co-operative Bank, Ltd.	...	1,726	...	...	1,46,570	7,613	2,337	3,000	4,000
6. Jajpur Central Co-operative Bank Ltd.	...	...	...	...	1,57,920	8,027	3,550	2,472	6,000
7. Angul Central Co-operative Banking Union, Ltd.	16,373	...	...	...	11,100	10,000	5,000	5,000	20,000
8. Puri Central Co-operative Bank, Ltd.	...	...	...	...	1,05,895	4,326	500	500	1,000
9. Khurda Central Co-operative Bank, Ltd.	23,048	...	..	...	91,345	5,000	3,000	2,000	3,000
10. Nimapara Central Co-operative Union, Ltd.	...	...	...	2,324	12,064	2,953	5,000	6,000	2,000
11. Balasore Central Co-operative Bank, Ltd.	...	...	...	...	5,97,466	26,000	2,000	15,000	6,000
12. Bhadrak Central Co-operative Bank, Ltd.	...	...	...	...	1,24,563	9,025	3,000	3,000	9,000
13. Sambalpur Central Co-operative Bank, Ltd.	...	...	...	...	13,364	2,000	2,000	1,000	1,000
14. Bargarh Central Co-operative Bank, Ltd.	...	...	...	...	20,840	1,315	1,685	6,000	6,000
15. Berhampur Co-operative Central Bank, Ltd.	1,16,225	12,536	15,600	19,315	2,100	63,000	50,100	73,498	93,760
16. Aika Co-operative Central Bank, Ltd.	40,050	13,530	6,390	4,280	...	47,633	27,537	24,500	40,000
Total	2,43,943	51,661	27,591	1,29,107	17,21,596	21,132	1,47,275	1,66,259	2,71,584

CUTTACK :

The 26th September 1942.

S. C. ROY,

Deputy Registrar, Co-operative Societies, Orissa.